

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT GWALIOR

Original Application No. 869 of 2004

Gwalior, this the 12th day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri A.S. Sanghvi, Judicial Member

Smt. Pushpa Malani, W/o. Shri Purshottam
Malani, aged 59 years, Superintendent,
ESIC, r/o. 402 Sneh Apartment, 110,
Srinagar Main, Indore. ... Applicant

(By Advocate - Shri K.N. Pethia)

V e r s u s

UOI through,

1. Director General, Employees State Insurance Corporation, Panchdeep Bhawan, Kotla Road, New Delhi.
2. Regional Director, Employees State Insurance Corporation, Panchdeep Bhawan, Nanda Nagar, Indore.
3. Shri J.K. Vaid, Manager Grade-II, ESIC, Local Office, Kalani Bag, Dewas. ... Respondents

O R D E R (Oral)

By A.S. Sanghvi, Judicial Member -

Heard the learned counsel for the applicant. The applicant is aggrieved by the order dated 22.9.2003 transferring her from Indore to Dewas. The learned counsel for the applicant Shri Pethia undertakes to serve the notices to the respondents alongwith the order passed by the Tribunal. We are ^{~ therefore} disposing of this OA in the absence of the learned counsel for the respondents.

2. According to the learned counsel for the applicant the applicant has already submitted her representation against the transfer order on 12.1.2004 and her representation is still pending for decision. Mr. Pethia has further submitted that the applicant would be satisfied if a direction is given to the respondents to consider her representations and decide the same within 15 days from the

